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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C. P(IBC) No.590/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th January 2018, 10.30 A.M

Name of the Company	Premier Enclave Pvt.Ltd.-Vs- Balaji Polysacks Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. URMILA CHAKRABORTY, Adv. }
 2. ASHISH CHOWDHURY, Adv. } For Aman Plaza Holdings
 3. INDRAJAL BASU, Adv. } pvt. ltd.

1. URMILA CHAKRABORTY, Adv. } for financial
 2. VARUN GUPTA, Adv. } creditors }
15.1.18

Mannabon Thawar 14P Munir
15/1/18

ORDER

Ld. Interim Resolution Professional (IRP) as well as Ld. Counsel for the financial creditors is present. No one is present from the corporate debtor's side.

Ld. IRP has filed Progress Report which may be taken on record. From the minutes of the Committee of Creditors (CoC) meeting it appears that CoC has taken the decision to change the Resolution Professional and proposed the name of Mr. Yogesh Gupta as Resolution Professional but it was not stated

DAV LIBERTY WALE VIKAS MANDIR JAMIA ITAN

anywhere in the report what was the percentage of vote share. IRP is directed to file percentage of vote share along with the copy of the attendance sheet. IRP is also directed to file complete minutes of the CoC meeting along with the proposal of appointment of RP with copy of the attendance sheet as well as percentage of vote share within 7 days from today.

List it on 13/02/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)